

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1730

ANSWERED ON:01.08.2003

IRREGULARITIES IN BANKS

HARIBHAI PARTHIBHAI CHAUDHARY;RAM TAHAL CHOUDHARY

**Will the Minister of FINANCE be pleased to state:**

- (a) whether information regarding cases of irregularities in banks has been given to the Central Vigilance Commission during the last three years;
- (b) if so, the total number of such cases referred to CVC during the last three years;
- (c) the number of cases out of the above in which facts have been ascertained after investigation; and
- (d) the number of persons found guilty and action taken against them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a): Public sector Banks are required to submit cases of irregularities by officials which are investigated by the concerned Chief Vigilance Officer to the Central Vigilance Commission.

(b): The Central Vigilance Commission has reported that 3156 cases were referred to it during the years 2000, 2001 & 2002 by public sector banks for advice.

(c) & (d): The Central Vigilance Commission is an advisory body and does not investigate the cases. The cases are, however, investigated by the Chief Vigilance Officer of the respective bank and cases involving officers of scale III and above are referred to the Commission for its advice. Cases involving award staff and officers upto scale II are not required to be referred to the Commission for advice. During the years 2000, 2001 & 2002, the Central Vigilance Commission has recommended major/minor penalty in respect of 2181 delinquent officials of public sector banks. The public sector banks have imposed major/minor penalties against 2792 officials during the above period.